

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Very recently information has been received about the use of polyethelene oxide reducing drag on ships and thereby resulting in saving of fuel consumption and increase of speed.

(b) and (c). This has not been studied so far but work on this will be taken up very soon.

ब्रिटेन में भारतीय प्रवासियों का ज्ञापन

1290 श्री रघुवीर शास्त्री :

श्री हिम्मतसिंहका :

क्या वंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय प्रवासी सोसाइटी ने प्रधान मंत्री को जनवरी 1969 में लन्दन में एक ज्ञापन दिया था जिस में प्रधान मंत्री का ध्यान अपनी कठिनाइयों की ओर आकर्षित कराया था;

(ख) यदि हां, तो उस की मुख्य-मुख्य बातें क्या हैं; और

(ग) इस बारे में सरकार ने क्या कार्य-बाही की है ?

वंदेशिक-कार्य मंत्री (श्री विनेश सिंह) :

(क) हमारे प्रधान मंत्री तथा राष्ट्रमण्डल प्रधान मंत्री सम्मेलन में भाग लेने वाले अन्य राष्ट्रमण्डल देशों के प्रधान मंत्रियों को एक ज्ञापन दिया गया था, जिसमें 15 व्यक्तियों के हस्ताक्षर थे जिनमें से कुछ व्यक्ति, ब्रिटेन में प्रवासी नागरिकों की संस्थाओं के प्रतिनिधि हैं।

(ख) इस ज्ञापन में यह कहा गया था कि बन्दरगाहों में घुसने, आवास, नौकरी शिक्षा कानून और व्यवस्था, सार्वजनिक स्थानों और संस्थाओं के मामले में ब्रिटेन में राष्ट्रमण्डल के काले नागरिकों के साथ, भेदभाव अपनाया जाता है। इसमें राष्ट्रमण्डल प्रवासी अधिनियम, 1968 को जातिवादी कहा गया और मांग की गई कि राष्ट्रमण्डल प्रवासी

अधिनियम 1968 को तुरन्त रद्द कर दिया जाए। इसमें इस बात की भी मांग की गई कि ब्रिटिश सरकार को सभी प्रकार के भेदभाव समाप्त कर देने चाहिए और अगर वह ऐसा नहीं करती तो राष्ट्रमण्डल सरकारों को यह चाहिए कि ब्रिटेन के लोगों और उनके हितों के मामले में, वे भी अपने अपने देशों में पारस्परिक आधार पर व्यवहार करें।

(ग) ब्रिटेन में प्रवासी समस्या के मामले में हमारे विचार सर्वविदित हैं। हमने ब्रिटिश सरकार से बार बार यह कहा है कि एशियाई मूल के सभी ब्रिटिश नागरिकों के लिये वही पूर्ण रूप से उत्तरदायी हैं।

लंदन स्थित हमारा हार्ड कमिशन, आवश्यकतानुसार व्यक्तिगत मामलों को अपने हाथ में लेता है।

National Service for Commercial Broadcast

1291. SHRI S. K. TAPURIAH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a National Service for Commercial Advertising has been under Government's consideration lately ; and

(b) if so, the details of the proposals in this regard and Government's decision thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No. Sir.

(b) Does not arise.

12 hrs.

Papers laid on the Table

PAPERS UNDER COMPANIES ACT

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :-

Revocation of President's Rule in U.P.

(1) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1967-68.

(2) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library See No. LT-134/69*]

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : On behalf of Shri Hathi, I beg to lay on the Table a copy of the Employee's Provident Funds (Ninth Amendment) Scheme, 1968, published in Notification No. G.S.R. 48 in Gazette of India dated the 11th January, 1969, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952. [*Placed in Library See No. LT-135/69*]

STATEMENT ON DROUGHT CONDITIONS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TRANSPORT (SHRI RAGHU RAMAIAH) : On behalf of Shri Jagjiwan Ram, I beg to lay on the Table a statement (Hindi and English versions) on the drought conditions prevailing in parts of the country. [*Placed in Library. See No. LT-136/69*]

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND THE DEPARTMENT OF COMMUNICATIONS SHRI (I. K. GUJRAL) : I beg to lay on the Table a copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India for the year 1967 [*Placed in Library See No. LT-137/69*]

J. C. Report etc. on Bills

12.02 hrs.

REVOCATION OF PROCLAMATION IN RELATION TO UTTAR PRADESH

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table a copy of the Proclamation issued by the President on the 26th February, 1969 revoking the Proclamation issued by him on the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 502 (English version) and G.S.R. 503 (Hindi version) in Gazette of India dated the 26th February, 1969, under clause (3) of article 356 of the Constitution. [*Placed in Library. See No. LT-138/69*]

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**FORTY FOURTH REPORT**

SHRI KHADILKAR (Khed) : I beg to present the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions.

CONTRACT LABOUR REGULATION AND ABOLITION BILL**(i) REPORT OF JOINT COMMITTEE**

SHRI K. N. PANDEY (Padrauna) : I beg to present the Report of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI K.N. PANDEY : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

(iii) STUDY NOTES OF STUDY GROUPS OF JOINT COMMITTEE

SHRI K.N. PANDEY : I beg to lay on the Table a copy of the Study Notes on the visits undertaken by the